

IN THE INCOME TAX APPELLATE TRIBUNAL  
BENGALURU BENCH 'B', BENGALURU

BEFORE SHRI. A. K. GARODIA, ACCOUNTANT MEMBER  
AND  
SHRI. LALIT KUMAR, JUDICIAL MEMBER

I.T.A No.1105/Bang/2016  
(Assessment Years : 2007-08)

Smt. Bhoote Meenakshi,  
No.267, Muthuryanagar Extension,  
Sapthagiri Layout, R. V. College Post,  
Bengaluru 560 059  
PAN : ANHPM8984D

.. Appellant

v.

Asst. Commissioner of Income-tax,  
Circle -2(1), Bengaluru

.. Respondent

Assessee by : Shri. Ravishankar, Advocate  
Revenue by : Smt. Padmameenakshi, JCIT

Heard on : 09.11.2017  
Pronounced on : 10 .11.2017

**ORDER**

**PER LALIT KUMAR, JUDICIAL MEMBER :**

The present appeal is filed by the assessee against the order of the CIT (A) -3, dt.24.03.2016, for the assessment year 2007-08.

02. At the outset, the Ld. AR for the assessee submitted that the relief was sought by way of the present appeal before this Tribunal was already granted by the AO while passing the order u/s.154 of the

Act. Therefore, the Ld. AR submitted that the assessee wishes to withdraw the present appeal.

03. Acceding to the request of the assessee, we dismiss the assessee's appeal as withdrawn.

Order pronounced in the open court on 10th day of November, 2017.

Sd/-

Sd/-

(A. K. GARODIA)  
ACCOUNTANT MEMBER

(LALIT KUMAR)  
JUDICIAL MEMBER

Bengaluru

Dated : 10.11.2017

MCN\*

Copy to:

1. The assessee
2. The Assessing Officer
3. The Commissioner of Income-tax
4. Commissioner of Income-tax(A)
5. DR
6. GF, ITAT, Bangalore

By Order

SENIOR PRIVATE SECRETARY